

IN THE INCOME TAX APPELLATE TRIBUNAL
“B” BENCH : BANGALORE

BEFORE SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER
AND SMT. BEENA PILLAI, JUDICIAL MEMBER

ITA No.381/Bang/2017
Assessment year: 2013-14

The Raichur District Central Co-operative Bank Ltd., Gunj Road, Raichur – 584 101. PAN: AAIFR 6876R	Vs.	The Assistant Commissioner of Income Tax, Circle 1, Raichur.
APPELLANT		RESPONDENT

Appellant by	:	None
Respondent by	:	Shri Priyadarshi Mishra, Addl.CIT(DR), ITAT, Bengaluru.

Date of hearing	:	21.06.2021
Date of Pronouncement	:	21.06.2021

ORDER

Per Chandra Poojari, Accountant Member

This appeal by the assessee is directed against the order dated 30.11.2016 of the CIT(Appeals), Gulbarga for the assessment year 2013-14.

2. None appeared for the assessee at the time of hearing of the appeal. However, we find that the assessee has filed a petition dated

30.4.2021 for withdrawal of the appeal stating that the assessee has opted for Vivad Se Vishwas Scheme Act, 2020 [VSVS] by filing Form 1 & 2, and Form 3 is issued by the designated authority accepting the same (copy filed). Accordingly, the appeal is dismissed as withdrawn.

Pronounced in the open court on this 21st day of June, 2021.

Sd/-
(BEENA PILLAI)
JUDICIAL MEMBER

Sd/-
(CHANDRA POOJARI)
ACCOUNTANT MEMBER

Bangalore,
Dated, the 21st June, 2021.

/Desai S Murthy /

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.